



# Haryana State Pollution Control Board

REGIONAL OFFICE, LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD  
NEAR PUNJAB NATIONAL BANK, DHARUHERA

Tele Fax: 01274-244440

E-Mail: [hspcbrodr@gmail.com](mailto:hspcbrodr@gmail.com)

HSPCB/DHR/2020/.....4905.....

Dated: 27/2/2020

To

The Registrar,  
National Green Tribunal,  
Faridkot House, Copernicus Road,  
New Delhi.

**Sub. - Status report in the matter of OA No. 577 of 2019 titled as Sawai Singh Bhatti & Ors Vs State of Haryana in compliance of National Green Tribunal order dated 13.08.2019.**

R/Sir,

In compliance of said order, the action taken report has already been filed vide this office letter No. HSPCB/DHR/2019/4073 dated 17.12.2019. Now the compliance report of mines M/s. Bayal Quartz and Feldspar Mine, Khasra No. 201, 223 & 224, Village Bayal, Tehsil Nangal Chaudhary, Distt. Mohindergarh submitted by the Directorate General of Mines Safety, Ghaziabad Region, Ghaziabad (UP) and inspection conducted by AEE, HSPCB, Dharuhera Region is enclosed. It is requested to kindly accept the report and place before the Tribunal.

**DA/As above**

**Yours Faithfully**

*K/27/2/2020*

**Regional Officer,  
Dharuhera Region**

**For Haryana State Pollution Control Board**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

OA No.577/2019

IN THE MATTER OF:

Sawai Singh Bhatti

...

Applicant

Versus

State of Haryana

...

Respondent

**REPORT ON BEHALF OF HARYANA STATE POLLUTION CONTROL BOARD IN  
COMPLIANCE OF ORDER DATED 13.08.2019**

**INDEX**

Sr. No.	Particular	Page No.
1.	Status Report	1-3
2.	Copy of Inspection report submitted by the Directorate General of Mines Safety, Ghaziabad- Annexure-I	4-8
3.	Copy of Analysis Report No. 627-628-629 dated 26.02.2020 - Annexure-2	9

  
Regional Officer  
Dharuhera Region

①

**Status report of M/s. Bayal Quartz and Feldspar Mine, Khasra No. 201, 223 & 224, Village Bayal, Tehsil Nangal Chaudhary, Distt. Mohindergarh having area 76.75 Hectare in the matter of OA No. 577 of 2019 titled as Sawai Singh Bhatti & Ors Vs State of Haryana.**

The Regional Officer, HSPCB, Dharuhera has requested to Directorate General of Mines Safety, Ghaziabad Region, Ghaziabad (UP) to submit the compliance of conditions of license issued to the said mines vide this office letter No. HSPCB/DHR/2019/ 4066 dated 16.12.2019 and No. HSPCB/DHR/2020/ 4372 dated 16.01.2020 & HSPCB/DHR/2020/ 4664 dated 10.02.2020. In reply of the above mentioned letter the Directorate General of Mines Safety, Ghaziabad Region, Ghaziabad (UP) has submitted the report vide his office letter No.438 dated 17.02.2020 which is re-produced as under:-

*"However, as you had requested for intimation regarding compliance of conditions of letter No. 2700 dated 09.09.2019 issued by this Directorate to Bayal Quartz & Feldspar Mine, (Khasra No. 201,223 & 224) belonging to Sri Man Mohan Singh Bhadana, the mine was inspected by Sri A K Das, Deputy director of Mines Safety, Ghaziabad Region, on 20.01.2020 to look into matters pertaining to the Mines Act, 1952.*

*Mining Lease for Bayal Quartz & Feldspar Mine, (Khasra No. 201, 223 & 224) was granted by the department of Mines and Geology, Government of Haryana. Consent to Operate, Consent to Establish and Environmental Clearance were granted by the State Authority. Simplified Mining Scheme for working the mine by opencast method by deploying HEMM and use of explosives was approved by the State Authority.*

*Management of Bayal Quartz & Feldspar Mine had engaged Department of Mining engineering, Jai Narayan Vyas University, Jodhpur, to carry out study for ground vibration induced by blasting and to determine safe charge for blasting near permanent surface structures located within danger zone (300m) of blasting in the mine. On the basis of recommendations made by Department of Mining Engineering, Jai Naryan Vyas University, Jodhpur, permission under Regulation 164(1-B)*

*of Metalliferous Mines Regulations, 1961, for carrying out controlled deep hole blasting in the mine within 300m but beyond 200m of permanent, surface structures not belonging to owner of the mine was granted vide this Directorate's letter No. 2150 dated 30.08.2018.*

*During the inspection, it was observed that blasting in the mine was not being carried out within 200m of permanent surface structures not belonging to owner of the mine. From the observations made during the inspection and records maintained in the mine, it was revealed that peak particle velocity of blast induced ground vibration in the danger zone (300m) of blasting in the mine was within permissible limit of 10mm.sec specified in DGMS (Tech) (S&T) Circular No. 7 of 1997 and the permission granted under Regulation 164(1-B) of the Metalliferous Mines Regulations, 1961. Peak particle velocity at house of complainant and others located at distance of about 500m from the boundary of the mine was 0.650mm/s.*

*Fly rock was not found near the houses of complainant and others. Damages which could have been caused by fly rocks were not apparent on the walls of the houses."*

The report submitted by the Directorate General of Mines Safety, Ghaziabad Region, Ghaziabad (UP) is attached as **Annexure-I**. In furtherance the Assistant Environmental Engineer from Regional Office, HSPCB, Dharuhera Region has already conducted the inspection and monitoring of above said mines M/s. Bayal Quartz and Feldspar Mine, Khasra No. 201, 223 & 224, Village Bayal, Tehsil Nangal Chaudhary, Distt. Mohindergarh on 20.02.2020. The sampling of Ambient Air Quality Monitoring has been conducted and the results of ambient air quality are listed in Table- I.

(3)

**Table 1: Analysis results of Ambient Air Quality**

Descriptions	Report No. 627	Report No. 628	Report No. 629	-						
Location of Sampling Point	AAQ Toward Mine Site	AAQ North Site	AAQ South Site	-						
Date of Sampling	20.02.2020	20.02.2020	20.02.2020	-						
Sampling started at	1 PM 20.02.2020	1 PM 20.02.2020	1 PM 20.02.2020	-						
Sampling Completed at	1 PM 21.02.2020	1 PM 21.02.2020	1 PM 21.02.2020	-						
Actual Time of sampling	24 Hrs. (SPM) 8 Hrs. (SO <sub>2</sub> & NO <sub>x</sub> )	24 Hrs. (SPM) 8 Hrs. (SO <sub>2</sub> & NO <sub>x</sub> )	24 Hrs. (SPM) 8 Hrs. (SO <sub>2</sub> & NO <sub>x</sub> )	-						
Flow Rate of SPM (m <sup>3</sup> /min)	1.1	1.1	1.1	-						
Volume of air sampled for SPM (m <sup>3</sup> )	1584	1584	1584	-						
Average Ambient Temperature	31°C	31°C	31°C	-						
Weather Condition	Normal	Normal	Normal	-						
<b>Results</b>				<b>Prescribed Limits</b>						
Suspended Particulate Matter (PM <sub>10</sub> ) ug/Nm <sup>3</sup>	73	79	84	100						
Suspended Particulate Matter (PM <sub>2.5</sub> ) ug/Nm <sup>3</sup>	43	50	52	60						
Sulphur Dioxide ug/Nm <sup>3</sup>	9	6	8	13	16	11	10	18	11	80
Oxides Nitrogen ug/Nm <sup>3</sup>	8	11	10	12	13	7	9	7	9	80

As per analysis No. 627-628-629 dated 26.02.2020 results of Ambient Air Quality was found within limits. The analysis report is enclosed herewith the **Annexure-II**.

Status report is being submitted for kind consideration of this Hon'ble Tribunal, please.

  
**Regional Officer,**  
**Haryana State Pollution Control Board**  
**Dharuhera Region.**



सत्यमेव जयते

भारत सरकार / Government of India

श्रम एवं रोजगार मंत्रालय / Ministry of Labour &amp; Employment

खान सुरक्षा महानिदेशालय / Directorate General of Mines Safety

गाजियाबाद क्षेत्र, गाजियाबाद / Ghaziabad Region, Ghaziabad

सं-निदेशक/गाजियाबादक्षेत्र/2020/438

गाजियाबाद, दिनांक 17/10/2020

प्रेषक,  
खान सुरक्षा निदेशक,  
गाजियाबाद क्षेत्र, गाजियाबाद।

सेवा में,  
Regional Officer,  
Dharuhera Region,  
Haryana State Pollution Control Board,  
Regional Office, Lala Nemi Chand Singhal Enclave,  
Sohna Road, Near Punjab National Bank, Dharuhera,  
Mahendragarh (Haryana).

**विषय:** Cracks in houses and pollution caused by heavy blasting due to illegal mining in Village Bayal, Teh-Nangal Choudhary, Dist.-Mahendragarh (Haryana) – Regarding.

महोदय,

Please refer to your letter No. HSPCB/DHR/2019/4066, dated 16.12.19 on the above mentioned subject and the copy of order of the honorable National Green Tribunal, New Delhi & complaint letter from Sri Sawai Singh Bhati enclosed therewith. From the documents attached with your letter, it appears that complaint was against illegal mining in village & post-Bayal, Teh-Nangal Choudhary, Dist.-Mahendragarh (Haryana).

However, as you had requested for intimation regarding compliance of conditions of letter No. 2700 dated 09.09.2019 issued by this Directorate to Bayal Quartz & Feldspar Mine, (Khasra No. 201, 223, & 224) belonging to Sri Man Mohan Singh Bhadana, the mine was inspected by Sri A K Das, Deputy Director of Mines Safety, Ghaziabad Region, on 20.01.2020 to look into matters pertaining to the Mines Act, 1952.

Mining Lease for Bayal Quartz & Feldspar Mine, (Khasra No. 201, 223, & 224) was granted by the department of Mines and Geology, Government of Haryana. Consent to Operate, Consent to establish and Environmental Clearance were granted by the State Authority. Simplified Mining Scheme for working the mine by opencast method by deploying HEMM and use of explosives was approved by the State Authority.

Management of Bayal Quartz & Feldspar Mine had engaged Department of Mining Engineering, Jai Narayan Vyas University, Jodhpur, to carry out study for ground vibration

खान सुरक्षा महानिदेशालय, गाजियाबाद क्षेत्र, गाजियाबाद। सी.जी.ओ. कॉम्प्लेक्स-11, कमरा नं०: 101-102 हापुड़ रोड, कमला नेहरू नगर, गाजियाबाद, उत्तर प्रदेश - 201002, फोन सं० 0120-2711597, फैक्स सं० 0120-2711597, Email: mdoley@dgms.gov.in

induced by blasting and to determine safe charge for blasting near permanent surface structures located within danger zone (300m) of blasting in the mine. On the basis of recommendations made by Department of Mining Engineering, Jai Narayan Vyas University, Jodhpur, permission under Regulation 164(1-B) of Metalliferous Mines Regulations, 1961, for carrying out controlled deep hole blasting in the mine within 300m but beyond 200m of permanent surface structures not belonging to owner of the mine was granted vide this Directorate's letter No. 2150 dated 30.08.2018.

During the inspection, it was observed that blasting in the mine was not being carried out within 200m of permanent surface structures not belonging to owner of the mine. From the observations made during the inspection and records maintained in the mine, it was revealed that peak particle velocity of blast induced ground vibration in the danger zone (300m) of blasting in the mine was within permissible limit of 10mm/sec specified in DGMS (Tech) (S&T) Circular No.7 of 1997 and the permission granted under Regulation 164(1-B) of the Metalliferous Mines Regulations, 1961. Peak particle velocity at house of complainant and others located at distance of about 500m from the boundary of the mine was 0.650mm/s.

Fly rock was not found near the houses of complainant and others. Damages which could have been caused by fly rocks were not apparent on the walls of the houses.

This is for your kind information.

भवदीय



(मनोरंजन डोले)

खान सुरक्षा निदेशक,  
गाजियाबाद क्षेत्र, गाजियाबाद।





## Haryana State Pollution Control Board

REGIONAL OFFICE, LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD  
NEAR PUNJAB NATIONAL BANK, DHARUHERA

Tele Fax: 01274-244241

E-Mail: [hspcbrodr@gmail.com](mailto:hspcbrodr@gmail.com)

Reminder-II

Dated...10.12.2020

HSPCB/DHR/2020/...46.64..

To,

The Directorate General of Mines Safety,  
Ghaziabad Region, Ghaziabad (U.P.)  
Email : dir.gzr@dgms.gov.in

**Sub.- Report regarding compliance of conditions of license issued to M/s Bayal Quartz and Feldspar Mine, Khasra No. 201, 223 & 224, Village-Bayal, Tehsil-Nangal Chaudhary, District-Mohindergarh having area 76.75 Hectare in Distt. Mohindergarh.**

Ref:- O.A. No. 577 of 2019 M/s Sawai Singh Bhatti Vs. State of Haryana before the Hon'ble NGT and this office letter No. HSPCB/DHR/2019/4066 dated 16.12.2019 & HSPCB/DHR/2020/4372 dated 16.01.2020.

In this connection, it is submitted that a complaint regarding illegal mining causing cracks in the complainant house and pollution due to heavy blasting has been filed before Hon'ble NGT (copy enclosed). The Hon'ble NGT has considered the complaint in OA and is pending before the Hon'ble NGT, New Delhi. Your office has issued of blasting license to M/s Bayal Quartz and Feldspar Mine, Khasra No. 201, 223 & 224, Village-Bayal, Tehsil-Nangal Chaudhary, District- Mohindergarh vide letter No. S29024/GR/HR/Mahendergarh/0188/Per/2700 dated 09.09.2019. The compliance of the conditions mentioned in license issued by your goodself office to M/s Bayal Quartz and Feldspar Mine, Khasra No. 201, 223 & 224, Village-Bayal, Tehsil-Nangal Chaudhary, District-Mohindergarh is required.

You are once again requested to kindly intimated the compliance of conditions imposed in the license No. S29024/GR/HR/Mohindergarh/0188/Per/2700 dated 09.09.2019 issued to M/s Bayal Quartz and Feldspar Mine, Khasra No. 201, 223 & 224, Village-Bayal, Tehsil-Nangal Chaudhary, District-Mohindergarh so that Hon'ble NGT may be appraised with the same.

DA/- As above

  
Regional Officer  
Dharuhera Region



HSPCB

HSPCB/DHR/2019/4066.....

# Haryana State Pollution Control Board

REGIONAL OFFICE, LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD  
NEAR PUNJAB NATIONAL BANK, DHARUHERA

Tele Fax: 01274-244241

E-Mail: [hspcbrodr@gmail.com](mailto:hspcbrodr@gmail.com)

To,

Dated...16-12-19

The Directorate General of Mines Safety,  
Ghaziabad Region, Ghaziabad (U.P.)  
Email : dir.gzr@dgms.gov.in

**Sub.- Report regarding compliance of conditions of license issued to M/s Bayal Quartz and Feldspar Mine, Khasra No. 201, 223 & 224, Village-Bayal, Tehsil-Nangal Chaudhary, District-Mohindergarh having area 76.75 Hectare in Distt. Mohindergarh.**

Ref:- O.A. No. 577 of 2019 M/s Sawai Singh Bhatti Vs. State of Haryana before the Hon'ble NGT.

Kindly refer to the subject noted above.

In this connection, it is submitted that a complaint regarding illegal mining causing cracks in the complainant house and pollution due to heavy blasting has been filed before Hon'ble NGT (copy enclosed). The Hon'ble NGT has considered the complaint in OA and is pending before the Hon'ble NGT, New Delhi. Your office has issued of blasting license to M/s Bayal Quartz and Feldspar Mine, Khasra No. 201, 223 & 224, Village-Bayal, Tehsil-Nangal Chaudhary, District- Mohindergarh vide letter No. S29024/GR/HR/Mahendergarh/0188/Per/2700 dated 09.09.2019. The compliance of the conditions mentioned in license issued by your goodself office to M/s Bayal Quartz and Feldspar Mine, Khasra No. 201, 223 & 224, Village-Bayal, Tehsil-Nangal Chaudhary, District-Mohindergarh is required.

You are requested to kindly intimated the compliance of conditions imposed in the license No. S29024/GR/HR/Mahinderagarh/0188/Per/2700 dated 09.09.2019 issued to M/s Bayal Quartz and Feldspar Mine, Khasra No. 201, 223 & 224, Village-Bayal, Tehsil-Nangal Chaudhary, District-Mohindergarh so that Hon'ble NGT may be appraised with the same.

DA/- As above

Regional Officer  
Dharuhera Region



Laboratory of the  
Haryana State Pollution Control Board  
Vikas Sadan, Ist Floor, Gurgaon

## FORM IV ( See Rule 14)

Report No.:- 627-628-629  
Dated- 26<sup>th</sup> February, 2020

I, hereby, certify that I **Ramniwas Sharma** as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of pollution) Act, 1981 (14 of 1981) received on the **21<sup>st</sup> day of February, 2020** from **Sh. Mohit Moudgil, AEE** a sample of Ambient Air of **M/s Bayal Quartz and Feldspar Mine, Vill- Bayal, Teh. Nangal Chaudhary, Narnaul** collected on **20/02/2020** from the premises of the unit for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample from **21/02/2020 to 26/02/2020** and declare the result of analysis to be as follow:-

Sr. No.	Descriptions	Report No: 627	Report No: 628	Report No: 629	Prescribed Limits	
1.	Location of Sampling Point	AAQ Toward Mine Site	AAQ North Site	AAQ South Site		
2.	Date of sampling	20/02/2020	20/02/2020	20/02/2020		
3.	Sampling started at	1 pm 20.02.20	1 pm 20.02.20	1 pm 20.02.20		
4.	Sampling completed at	1 pm 21.02.20	1 pm 21.02.20	1 pm 21.02.20		
5.	Actual time of sampling	24 Hrs (SPM) 8 hrs (SO <sub>2</sub> & NO <sub>x</sub> )	24 Hrs (SPM) 8 hrs (SO <sub>2</sub> & NO <sub>x</sub> )	24 Hrs (SPM) 8 hrs (SO <sub>2</sub> & NO <sub>x</sub> )		
6.	Flow rate of SPM(m <sup>3</sup> /min)	1.1	1.1	1.1		
7.	Volume of air sampled for SPM(m <sup>3</sup> )	1584	1584	1584		
8.	Average Ambient Temperature	31°C	31°C	31°C		
9.	Weather condition	Normal	Normal	Normal		
<b>RESULTS</b>						
10.	Suspended Particulate Matter (PM <sub>10</sub> ) µg/Nm <sup>3</sup>	73	79	84	100	
11.	Suspended Particulate Matter (PM <sub>2.5</sub> ) µg/Nm <sup>3</sup>	43	50	52	60	
12.	Sulphur Dioxide µg/Nm <sup>3</sup>	9	6 8	13 16 11	10 18 11	80
13.	Oxides of Nitrogen µg/Nm	8	11 10	12 13 7	9 7 9	80

The condition of the seal, fastening and container on receipt was as follows:  
Container had its seals founded intact in order; slip on the container had the signature of the representative of the industry and the board representative.  
Signed this on 26<sup>th</sup> February, 2020  
Laboratory of The  
Haryana State Pollution Control Board  
Vikas Sadan, Gurgaon

*Ramniwas Sharma*  
Board Analyst

To  
The Member Secretary  
Haryana State Pollution Control Board  
C-11, Sec.-6, Panchkula (Haryana)